

8A of the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 mandates every company whose paid-up Capital is ₹ 5 crores or more to appoint a whole-time company secretary.

Recovery from shell companies

2539. SHRI KUMAR KETKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of directors disqualified post director KYC drive during the financial years 2017-18 and 2018-19;
- (b) the number of them reinstated;
- (c) the number of companies identified in same drive, alleged to be shell companies;
- (d) the number of them reinstated; and
- (e) the amount recovered from such companies?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) Number of Directors' DIN deactivated but not disqualified as per the law for non-filing of DIR-3 KYC forms during 2017-18, 2018-19 and 2019-20 (current year) is 16,94,414.

(b) Number of Directors DIN further reinstated after filing of DIR-3-KYC form with required fees is 4,29,771.

(c) to (e) The term "Shell Companies" is not defined in the Companies Act, 2013 and therefore, the question of reinstatement and amount recovered from such companies does not arise.

Deregistration of shell companies/firms

2540. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has deregistered several shell companies throughout the country during the last two years;
- (b) if so, the details thereof; and
- (c) the details of number of companies deregistered and criteria adopted for recognising a company as a shell company? ?